

-5-

Central Administrative Tribunal
Principal Bench

O.A. No. 1282 of 1998

New Delhi, dated this the 24th November, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Mrs. Sneh Lata,
W/o Shri Jawahar Lal,
R/o 166, Mandi Mohalla,
Sonepat, Haryana
(Applicant in Person) Applicant

Versus

Union of India through the

1. The Secretary,
Dept. of Company Affairs,
Ministry of Law, Justice & Co. Affairs,
Shastri Bhawan, New Delhi.

2. Regional Director,
Dept. of Company Affairs,
Company Law Board,
Aliganj, Kanpur.

3. Official Liquidator,
Dept. of Company Affairs,
Curzon Road Barracks,
New Delhi.

.... Respondents
(By Advocate: Shri D.S. Mahendru)

O R D E R (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks permission to withdraw the O.A. but prays that the increments ordered to be released to her vide respondents' order dated 13.11.98 annexed with respondents' reply and taken on record, be paid to her.

2. This O.A. is dismissed as withdrawn with a direction to respondents to ensure that the aforesaid dues are paid to her within six weeks from the date of receipt of a copy of this order.

Adige
(S.R. ADIGE)

VICE CHAIRMAN (A)

/GK/